

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 196**  
TO BE ANSWERED ON 25.11.2024

**Steps to Check Deforestation**

196. SHRI DULU MAHATO:  
SHRI BIDYUT BARAN MAHATO:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the reasons of increasing rate of deforestation in the State of Jharkhand and whether the Government has formulated any special scheme to check the increasing rate of deforestation in Jharkhand, if so, the details thereof;
- (b) the steps being taken by the Government for forest conservation at present;
- (c) the details of steps taken or being taken by the Government to ensure compliance of the environmental rules in the State of Jharkhand;
- (d) whether effective enforcement mechanism is in place regarding the said rules, if so, the details thereof;
- (e) whether the Government is implementing any programme to ensure participation of local communities in conservation of forests and environment; and
- (f) if so, the details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI KIRTI VARDHAN SINGH)

- (a) & (b) The Forest Survey of India (FSI), Dehradun, an organization under the Ministry assesses forest cover of the country biennially and the findings are published in India State of Forest Report (ISFR). The wall-to-wall forest cover mapping exercise is carried out using remote sensing, supported by intensive ground verification and field data from the National Forest Inventory. As per the latest ISFR-2021, there has been an increase of 110 Sq km in forest cover, compared to the same as per ISFR-2019, in Jharkhand.
- (c) & (d) As per information received from the State Government of Jharkhand, the Jharkhand State Pollution Control Board as a State regulatory body ensures the compliance of registered industrial units/concerned agencies as per the relevant Acts & rules. Jharkhand State Pollution Control Board is empowered to take corrective measures on defaulting units by imposing Environmental Compensation/Issuing revocation directions or closure directions, under different Acts.
- (e) & (f) For the conservation of forests and environment, the Government is implementing various schemes and programmes such as National Mission for a Green India (GIM), Integrated Development of Wildlife Habitats, Compensatory Afforestation Fund Management and Planning Authority (CAMPA), Nagar Van Yojana (NVY) and Mangrove Initiative for Shoreline Habitats & Tangible Incomes (MISHTI) etc. These schemes and

programmes support the efforts of the States and UTs for ecological restoration through afforestation in and outside forest areas, forest landscape restoration, habitat improvement, soil and water conservation measures, and protection. In all these schemes and programmes, participation of local communities is involved. Earlier, 'Participatory Forest Management' was institutionalised as an integral part of forest governance and management. Under Joint Forest Management (JFM) programme, the forest areas are jointly managed by the local communities along with State Governments/ UT administrations as per the prescribed guidelines. The objectives are to ensure sustainable management of forest resources, improve forest cover, restore degraded forest land, promote conservation awareness through environmental education, restore watershed capability incatchment areas and assure employment opportunities to the local communities

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